

DATT TIWARI: (a) No such scheme has been submitted to the Financial Institutions or to the Government.

(b) Does not arise.

Facilities to Commissioner|Deputy Commissioner for SC|ST

7722. **SHRI K. B. S. MANI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the facilities, such as providing car etc., that have been extended to the Commissioner, Deputy Commissioner for Scheduled Castes|Scheduled Tribes; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The Commissioner for Scheduled Castes and Scheduled Tribes is entitled to the following facilities:—

Pay: The pay scale was earlier Rs. 2250—2500. The pay of Members of the Commission for Scheduled Castes and Scheduled Tribes was fixed at Rs. 3500|-p.m. As the Commissioner was appointed ex-Officio Member of the Commission for Scheduled Castes and Scheduled Tribes his pay became Rs. 3500|- p.m. (fixed).

Other Allowances: He is entitled to Travelling Allowance|Daily Allowance on the same terms as admissible to the Government servants of the highest grade.

Accommodation: The Commissioner is entitled to Government accommodation on payment of rent.

Conveyance: A staff car has been given to the Commissioner. The Deputy Commissioner is equivalent to Deputy Secretary to the Government of India and he is entitled to all facilities that are available to that grade.

(b) Does not arise.

Kumbhamela Festival

7723. **SHRI C. PALANIAPPAN:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount spent on 1982 Kumbhamela festival at Allahabad;

(b) the State and Central expenditure thereon, separately; and

(c) how many people attended the 1982 Kumbhamela?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c). The information is being collected and will be laid on the Table of the House.

Writ petitions filed by petitioners against appointment of officers of DANICS

7724. **SHRI HIRA LAL R. PARMAR:** Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5139 on 23rd December, 1981 and state:

(a) whether most of the petitioners in S. S. Gautam and others have represented to Government to delete names of even such officers from the Joint Seniority List of August, 1973, who were otherwise eligible for selection to DANICS, and some of whom were actually appointed in substantive capacity simply because they have either since retired or expired;

(b) if so, whether such deletions would offend 2 Judgements, dated 21 January, 1976; and

(c) whether officers who were far too juniors to be considered for substantive appointment in August, 1973, could now be considered for appointment as such and whether Annual Confidential Reports for period subsequent to August, 1973, could be taken note of or the A.C.R.'s grading could be changed|altered|played with after a lapse of about nine years by the Selection Committee as and when it meets to review the appointments made?